Sr. No. 06 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2067/2020 in WP(C) No. 926/2020 CM No. 2068/2020

Abdul Aziz Shah

.... Petitioner(s)

Through:-

Mr. Rouf Parray, Advocate (through video conference)

V/s

Government of J&K and ors.

....Respondent(s)

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

CM No. 2067/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No.926/2020 & CM No. 2068/2020

Notice to the respondents in the main petition as well as CM, returnable within two weeks. Requisite steps for service within one week.

List on 13.07.2020.

Interim application shall be considered after the objections are filed.

(Sindhu Sharma) Judge

SRINAGAR 22.06.2020 Ram Murti